

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I
Excise Appeal No. 60172 of 2017

[Arising out of Order-in-Appeal No. 279/CE/DLH/2016 dated 15.12.2016 passed by the Commissioner (Appeals), New Delhi]

**M/s R K electrical Industries India Pvt
Ltd**Appellant
20th Mile Stone Jatheri Road, Sonapat, Haryana
131001

VERSUS

**Commissioner of Central Excise –Sonapat
(Delhi-III)**Respondent
1st and 2nd Floor, 51 milestone Building NH-1 Murthal,
Sonapat, Haryana

APPEARANCE:

Present for the Appellant: Shri V.R. Sethi , Advocate

Present for the Respondent: Shri Narinder Singh & Shri Ravinder Jangu,
Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.

60179 /2023

DATE OF HEARING: 04.07.2023

DATE OF DECISION: 04.07.2023

PER S. S. GARG

Ld. Advocate for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made by the Id. Advocate, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**